

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-118
IB-2518(ND)/2019

IN THE MATTER OF:

Krishna Bhatt and Anr.

Vs.

Supertech Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 12.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant


: Mr. Piyush Singh, Ms. Aditya Parolia,
Mr. Prateek Vats, Advocates

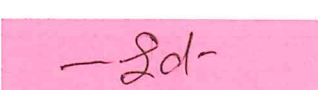
For the Respondent/CD

: Mr. Akhil Shankhwar, Mr. Rishi Kapoor,
Mr. Satish Rai, Advocates

ORDER

Counsel for the Financial Creditor is present. Counsel for the Corporate Debtor is present. Counsel for the Financial Creditor prayed to withdraw the petition with the liberty to take recourse to legal remedies available under law. The prayer is allowed. The petition is **dismissed as withdrawn**. Liberty prayed for is granted.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)